

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2107
ANSWERED ON:05.08.2003
VISUALLY IMPAIRED PERSONS IN CIVIL SERVICE
SHIBU SOREN

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government are giving sufficient representation to the Visually impaired persons in Civil Services as per the Section 33 of 'Persons with Disability Act, 1995';
- (b) if so, the details of visually impaired candidates selected/recommended by Union Public Service Commission on the basis of Civil Services Examination during last four years; and
- (c) if not, the reason therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a), (b) & (c): As provided in Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, three per cent of vacancies are reserved for persons with disability of which one per cent are reserved for persons suffering from blindness or low vision in the posts identified for visually handicapped persons. No candidate applying as a visually impaired candidate has been recommended by the Union Public Service Commission on the basis of Civil Services Examination during last four years.